(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 269/96

Date of Order: 13-3-96

Between:

B.V.Poornachandra Kumar.

. Applicant

and

- 1. Central Excise and Customs Collectorate,
 rep. by its Additional Collector(P&V)
 P.M.C.Commercial Buildings,
 Tilak Road, Pune-2.
- Office of the Collector of Customs and Central Excise, rep. by its Additional Collector, Bombay-1.

Respondents.

For the Applicant :- Mr. M. Tirumala Rao, Advocate.

For the Respondents: Mr. V.Rajeswar Rao, Sx./Add.CGSC

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHART VICE-CHAIRMAN

THE HON BLE MR. H. RAJENDRAPRASADI MEMBER (ADMN)



O.A.NO.269/96

JUDGEMENT

Dt: 13.3.96

(AS PER HON'BLE JUSTICE SHRI M.G.CHAUDHARI, VICE CHAIRMAN)

Perused the application and heard Shri V.Rajeswara Rao, learned Additional Standing Counsel for Respondents.

The only grievance of the applicant is that although he had applied for the post of Customs and Central Excise Inspector against sports quota of Lawn Tennis, but he has not received any call letter for interview and, therefore, prays that the respondents may be directed to release appointment order in his favour on his selection for the said post. According to him many vacancies are yet to be filled up. We do not find that the applicant has acquired any legal right simply because an application pursuance of the submitted in Advertisement. Even though from Annexure-IV dt.8.7.94 it appears that the Additional Collector (P&V), Central Excise & Customs, Pune, had replied to the applicant's advocate through whom the applicant had served a legal representation that since the application οf the applicant was for recruitment as Inspector, forwarded to Central Excise Collectorate, Bombay-I as that Collectorate is controlling the said recruitment of Customs & Central Excise Inspector on behalf of the Collectorate to whom the application was made. application, the applicant has simply stated that in view of the aforesaid letter, he has made

we



representation dt.24.8.94 without however stating as to whom he had made that representation dt.24.8.94. however annexed copy of the legal notice issued by his Advocate on 24.9.94 which is addressed to the Collector of Customs and Central Excise, Bombay-I. The Collector, Customs and Central Excise, Bombay does not seem to have replied the said representation. All that, therefore, we can observe at this stage is that the Collector, Customs Excise, Bombay may inform the applicant & Central immediately on receipt of a copy of this order, fate of his application. It may be mentioned that the applicant belongs to SC community. As there is no other point involved, the OA is dismissed subject to the observations. No costs.

(H.RAJENDRA PRASAD) MEMBER (ADMN.)

VICE CHAIRMAN

Dated: 13th March, 1996. Open court dictation.

vsn

To

- The Additional Collector(P&V)
 Central Excise and Customs Collectorate,
 P.M.C. Commercial Buildings, Tilak Road,
 Pune-2.
- 2. The Additional Collector, O/o the Collector of Customs and Central Excise, Bombay-1.
- 3. One copy to Mr.M.Tirumala Rao, Advocate
 16-11-310/9/4/B Dhanalakshmi Apartments,
 Saleemnagar Colony, Malakpet, Hyd-36.
- 4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
- 5. One copy to Library, CAT. Hyd.
- 6. One spare copy.

pvm.

9/Ju/96

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYDERABAD

M. Gr. chaudham

THE HON BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(A)

Dated: 13-3-1996

OKDER/JUIGMENT

M.A/R.A./C.A.No.

in

O.A.No. 269 96 -

T.A.No.

(w.p.No.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spall Copy

केन्द्रोय प्रशासनिक अंशिकरण Central Administrative Tribunal द्रेसना/DESPATCH

- 4 APR 1990 HAR

हिंदराबाद ध्यावपीठ HYDEKABAD RENCS